

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 110 – IA/50(AHM)2024  
In  
C.P.(IB)/222(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Piramal Capital & Housing Finance Ltd  
(Erstwhile Dewan housing Finance Corporation Ltd)

.....Applicant

V/s

.....Respondent

Harish Nagindas Thakkar PG of Sahajanad Buildcon Pvt Ltd

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / RP : Mr. Pratik Thakkar, Advocate  
For the FC : Mr. Nisarg Desai, Advocate a/w.  
: Mr. Aalay Shah, Advocate

**ORDER**

Learned Counsel for the Financial Creditor again seeks adjournment in this matter to comply the order dated 27.02.2024.

Last opportunity is given to comply the same.

Re-list on 13.05.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**